

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/ Srinagar

Notification,

Jammu, the 2nd of January, 2023

S.O 01 .- In exercise of powers conferred by proviso to Section 16 of the Jammu and Kashmir Excise Act, Samvat 1958, the Government hereby grant exemption from the payment of import duty/Excise duty to 6000 bottles of 750ML each of Sacramental Wine to be imported from M/s Vinicola Company, Goa by the Bishop of Jammu/ Srinagar for the use of Divine Services in the Churches of Jammu and Kashmir.

By order of the Government of Jammu and Kashmir.

Sd/-

Secretary

Finance Department

Dated: -02-01-2023

No:-FD-ET/76/2022-03

Copy to the:-

1. All Financial Commissioners.
2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
3. All Principal Secretaries to Government.
4. All Commissioner Secretaries to Government.
5. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
6. Excise Commissioner, J&K.
7. Procurator, DIOCESE of Jammu-Srinagar, Bishops House, Jammu Cantonment.
8. Private Secretary to Chief Secretary, J&K.
9. Private Secretary to the Administrative Secretary, Finance Department.
10. PA to the Secretary to Government, Finance Department.
11. I/c Website FD/GAD.
12. Concerned file.


Shafqat Ali Ken (JKAS)

Under Secretary to the Government
Finance Department.